

SHRI BAL RAJ MADHOK : You said, the reply had to come. I have got the reply. I am not satisfied with the reply. I have sought your permission, Sir.

How can you have any time after the Call Attention Notice is over? How can you have your say now? Please sit down.

MR. SPEAKER : Will you please sit down?

12.54 hrs.

QUESTION OF PRIVILEGE

SHRI BAL RAJ MADHOK : Will you allow it or not? It is a very important question. The Prime Minister has deliberately misled the House.

STATEMENT DATED 8-12-1969 re. LOSS OF
 SECRET DOCUMENTS FROM C.S.I.O.,
 CHANDIGARH

MR. SPEAKER : Please sit down; I am on my legs. You wrote to me just when there were a few minutes left. I have not gone into it. Let me examine it.

MR. SPEAKER : Now, I have to inform the House that I have received three notices of question of privilege from Shri Shivappa, Shri M. L. Sondhi and Shri Kanwar Lal Gupta regarding the statement made by the Minister of Education in the House on 8th December, 1969, about the letter written by the Director of the C.S.I.O., Chandigarh, to him. The copies of these notices have been forwarded to the Education Minister. I would like to hear the Minister and the Members before deciding the matter. Let us first hear the Minister.

SHRI BAL RAJ MADHOK : May I raise it tomorrow? It is a very important question. The Prime Minister deliberately said something about the Delhi Administration. You say, you have not studied it. May I raise it tomorrow?

MR. SPEAKER : I can let you know only after I have studied it.

SHRI BAL RAJ MADHOK : This matter was before you for the last 10 days.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : What is the motion? You may read it out.

MR. SPEAKER : I received your letter only this morning.

SHRI INDRAJIT GUPTA (Alipore) : What is the question of privilege? May we know it?

SHRI BAL RAJ MADHOK : I sent the requisition to you 10 days back. I will be raising it tomorrow definitely. (*Interruptions*)

DR. RAM SUBHAG SINGH (Buxar) : The motion may be read out.

SOME HON. MEMBERS rose—

MR. SPEAKER : Order, order. Will you please sit down? What is this practice of getting up when I am on my legs? Mr. Jyotirmoy Basu, I warn you. If you behave like that, I am not going to tolerate. What is this? You are exploiting my leniency. I will not tolerate it. On every little thing, you get up and interrupt. I warn you again not to do it.

MR. SPEAKER : The motion is that the Education Minister made an incorrect statement. I sent that to the Education Minister. He has now come with a statement ready in his hands. Let us hear him.

SHRI KANWAR LAL GUPTA : This is about the loss of secret documents in the C.S.I.O., Chandigarh.

MR. SPEAKER : That is the only matter The matter before the House is that the Minister made a categorical statement that he did not receive the information before such and such day. But the hon. Members on this side say that he did receive it earlier. So, I sent your letter for his comments.

श्री रामावतार शास्त्री : (पटना) :
 अध्यक्ष महोदय, जरा हम लोगों का निवेदन
 भी तो सुनिए ।

अध्यक्ष महोदय : किस बात पर ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): Mr. Speaker, Sir, you were good enough to refer to me the notices which you have received from hon. Members, Sarvashri N. Shivappa, M. L. Sondhi and Kanwar Lal Gupta raising an issue of breach of privilege on the ground that, in the course of my observations during the discussion on a Call Attention Motion in the House on 8th December by hon. Shri Supakar and others, I had deliberately misled the House and made false statements. With your permission, Sir, I shall proceed first to state the facts.

Sir, as the House would recall from the proceedings of the day, hon. Member, Shri Sondhi, repeatedly asserted that I had information about the missing designs through a letter written to me by the Director, Central Scientific Instruments Organization, on the 5th November, 1969. I categorically repudiated his assertion and, by your leave, Sir, do so again. I have also since had it verified from the CSIR that no communication dealing with the loss of the documents was received by them from my office on the 5th of November. May I also categorically deny at this stage, Sir, the allegation made by hon. Member, Shri Kanwar Lal Gupta, that I had received a telegram in the first week of November in which there was a reference to the loss of the documents in question.

Sir, I should like to draw the attention of the House to the following concluding observations which I made on the subject on that day:

"That is why I told him and I am prepared to make a public statement here, that if it is found that I received the letter on the 5th November, and I misled the House saying that the first time I came to know about it was on the 25th November, I am quite prepared to place my resignation in the hands of the Prime Minister."

SHRI HEM BARUA (Mangaldai): You need not.

DR. V. K. R. V. RAO: I should like to state, at the very outset, that although in these final observations on that day, I

did refer to 25th November as the first time I came to know about this matter, I had said in my initial statement, as also in the earlier part of the discussion on that day, that I came to know about this matter, for the first time, on 5th December. This was due to the fact that in my preoccupation with the substance of Dr. Gill's letter of 24th, which was mainly concerned with the police raids on his house and his appeal for protection, the passing mention that the letter had made to the loss of the documents escaped my mind. (*Interruptions*).

SHRI RANJIT SINGH (Khalilabad): Everybody seems to be infested by Mr. Jagjivan Ram.

DR. V. K. R. V. RAO: This is a letter which was acknowledged by my office in the routine course (*Interruptions*) although the fact that it had been acknowledged was not in my personal knowledge when I spoke in the House on 8th December. This communication . . .

SHRI S. K. TAPURIAH (Pali): Let the hon. Minister do his home work before he comes here.

DR. V. K. R. V. RAO: This communication was a letter from Dr. Gill seeking my protection and enclosing a copy of a letter addressed by him to the President of the CSIR. This enclosure ran into four closely typed pages and . . .

SHRI S. K. TAPURIAH: So what?

SHRI M. L. SONDHAI (New Delhi): What is meant by 'closely typed'? We receive so many letters from your Secretariat which are closely typed.

SHRI P. G. SEN (Purnea): That is how he is trying to make it an unimportant one.

DR. V. K. R. V. RAO: . . . dealt mainly with certain grievances of Dr. Gill and the sense of humiliation (*Interruptions*) which he had felt at what he stated was the bad treatment meted out to him by the police and the CBI. There was only an incidental and passing mention of the suspicion of Dr. Gill . . . (*Interruptions*)

AN HON. MEMBER : Question ?

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Please read out that portion.

13 hrs.

DR. V. K. R. V. RAO : ...about Shri Sud in regard to the missing documents—to which fact I did refer during the discussion. It is not true—as alleged by Shri Kanwar Lal Gupta—that any other letter on the subject written by Dr. Gill was received by me in the last week of November. I have since had it confirmed by the C.S.I.R. that no letter on the subject other than the copy sent to me by Dr. Gill of the letter, he had addressed to the President of the C.S.I.R. was received by them from my office in the last week of November.

As the House would thus observe, it is not true that I received any communication from Dr. Gill in regard to the missing documents around 5th November. Nor is it true that I received any telegram about that time of the nature alleged by Shri Gupta. In my concluding observations in the House on 8th December I also did refer to 25th November as the first time when I came to know about this matter. However, as I wrote to you, Sir, when you asked me for the facts on the present notices, I have no hesitation in expressing my regret if any erroneous impressions were created about dates by my initial statement or by what I said during the earlier part of the discussion. There was absolutely no intention on my part to mislead the House and much less to mis-state any facts.

SHRI RANJEET SINGH : There are deeper things in it, Sir.

SHRI N. SHIVAPPA (Hassan) : Sir, I am very glad that the hon. Minister, being a Doctor, being a Minister, who was also a Professor, who knows all the procedures and the Conduct of Business, and about the officers, has come out with the true colour and admitted my allegation and the charge made against him by regretting, by advancing his regrets. Sir, regret has no place in the eye of law; in the eye of procedure. The hon. Minister

in his statement has denied about the receipt of the letter. He stated that he had not received any letter and that letter which he has received from Mr. Gill is in a self-explanatory nature and not at all in the nature of.... (Interruption)

SHRI M. L. SONDHI : Sir, please permit us to say something... (Interruption)

MR. SPEAKER : I would like to answer that for my satisfaction. He made an observation and said that he did not receive any complaint about the loss of documents. Now he said that he received a letter from Mr. Gill complaining about the harassment caused by the police and that was purely complaint about their conduct etc., about the difficulties created by the Police and not a complaint to him. It was not a complaint. It was a letter complaining against the Police, his search of the house, harassment etc. There were allegations against one Mr. Sood, as he told me. He said that was received. But, for a regular loss of document there should have been a specific, particular complaint.

SHRI M. L. SONDHI : You are creating an impression as if...

SHRI KANWAR LAL GUPTA : Kindly give us five minutes and let us make our submissions before you say anything. (Interruptions)

SHRI S. K. TAPURIAH : It is strange to hear that he did not have the time or the staff to read the documents.

SHRI N. SHIVAPPA : Kindly permit me to complete what I was going to say. There is no prescribed form and there are no prescribed procedures available in this country, much less in any other country, to advance a complaint. A complaint can be written in any manner provided the sense of the misdrawings is put in. Categorically, Mr. Gill in his allegation made in addition to his personal letter has brought this out through this letter that the drawings had been misplaced and mis-drawn, and this information was for his knowledge only.

MR. SPEAKER : Actually it is said that one Mr. Sood did not hand over the documents, and in his complaint Mr. Gill

had said that Mr. Sood did not hand over the documents.

SHRI N. SHIVAPPA : The point of privilege is this. The hon. Minister categorically denied that he had got any earlier information. It is only a question of facts. I shall prove to your satisfaction that he had earlier knowledge on the 23rd itself, he got the document and he got the reference made by Dr. Gill. Whatever may be the contents of that letter, I have submitted them for your kind perusal along with the motion which I intended to move. It has got evidential value. It is for the Privilege Committee to go into and not for me, who am raising this issue here, to decide. I have only to prove it to your satisfaction. The allegation that has been levelled in the letter is a matter of evidential value and so that is not to be taken into consideration now. It is a matter to be taken into consideration either by the House or by the Privileges Committee and not at this stage.

So, knowingly and intentionally and deliberately and categorically the hon. Minister had denied the charge made by hon. Members while the calling-attention-notice was raised here that he had earlier knowledge. So, one point is that he had earlier knowledge, and once he had the earlier knowledge about the misdrawing there is no question of apparently thinking that there was a misreading of the facts or a mis-statement of the facts. It was not a mis-statement or mistake on facts.

I am going to give two cases for your consideration. One is *Mr. Subramaniam's* case, (*vide* L.S. IV E.V. dated 17-8-1966, cc. 5165-78), where it has been observed :

"It is only a deliberate lie. If it can be substantiated, that would certainly bring the offence within the meaning of the breach of privilege."

That is one case. The second is John Profumo's case in the U.K. There also, he had resigned in a gentlemanly manner. I presume that the hon. Minister is a gentleman and he with his talents will resign forthwith.

I would request for your kind permission to lay some of the documents of which I am in possession, before the House for its consideration. The hon. Minister had forgotten the letter on the 23rd. Here is the photostat copy of the letter which has been received by him. I shall place it on the Table of the House for its kind perusal...

SHRI RANGA (Srikakulam) : Let him place it on the table of the House.

SOME HON. MEMBERS : It should be placed on the Table of the House.

SHRI RANGA : This has got to be sent to the Privilege Committee. The Speaker should not come in between.

SHRI N. SHIVAPPA : You may be pleased to give any ruling on this. I am not worried about it. I am only submitting that these are two cases. These are the two references.

Further, not only has Dr. V. K. R. V. Rao as Minister and vice-chairman of the CSIR received this letter...

MR SPEAKER : He did not know that Shri Shivappa would be so alert...

SHRI N. SHIVAPPA : When I am moving the motion, I have to prove it. Otherwise, what is the use? Here is Dr. Rao's acknowledgement. I should not refer normally to what has happened in the other House, but he had stealthily stated in the other House that he did not have an office to receive these letters, that means, he did not have any clerk to receive the letters. I want to put one straight question to any Minister in this connection, to any Minister who knows the Ministry or who knows what the job of the Minister is. How many clerks are there in each office of each Minister? Will there be a private secretary there or will there be a clerk? The hon. Minister may hide something. But here is the attestation made by the private secretary to Dr. V. K. R. V. Rao, which I am laying on the Table of the House.

SOME HON. MEMBERS : Let him please read it out.

SHRI N. SHIVAPPA : It reads thus :

"Dr. P. S. Gill
Director

Central Scientific Instruments
Organisation,
Chandigarh, Camp : New Delhi,
November 24, 1969.

Dear Dr. Rao,

I am enclosing herewith a letter addressed to the President, CSIR, which is self-explanatory also. I request you kindly to go through this letter and give me the protection I need immediately.

With best wishes and kind regards".

MR. SPEAKER : That was not addressed to him.

SHRI S. K. TAPURIAH : Copy was sent to him.

SHRI N. SHIVAPPA : It has been acknowledged. It was with a covering letter dated 23rd. I have submitted it to you. This is a technical and legal matter. This is not a matter which can be decided just on the spur of the moment now.

MR. SPEAKER : Members get copies of many letters addressed to so many people. They are not directly addressed to them.

SHRI SHEO NARAIN (Basti) : The Opposition should get your protection. We have every right to question this Government on this.

SHRI N. SHIVAPPA : This is a technical and legal matter. Attestation need not directly be made by an hon. Minister. Any attestation made by his PA is supposed to have been made by the hon. Minister. That is the joint responsibility in the office. When attestation has been made, the authority is fixed on the Ministry and the Minister. I would like to lay it on the Table of the House.

MR. SPEAKER : Whether Dr. Gill wrote a direct letter complaining to the Minister? (*Interruptions*). That should be proved (*Interruptions*). I am very sorry this is stretching too far.

SHRI M. L. SONDHI : On the 5th November he had information. Let it go to a tribunal and let them find out the facts.

MR. SPEAKER : Let them prove it. He had said that he got it on the 5th December.

SHRI M. L. SONDHI : First he denied it. Then we find that this is the position. You should be interested in defending the privileges of the House. This is a very serious matter. Documents have been lost. This is about infra red eye. We are not interested in a Minister as such, but we are interested in the security of the country. He knew it on the 5th November.

MR. SPEAKER : If they can prove their contention, I am prepared to accept it. But I cannot stretch things too far.

श्री कंबर लाल गुप्त : पहले हमारी बात तो सुन लीजिए। (व्यवधान)

SHRI M. L. SONDHI : I have many points to make. Please give an opportunity.

SHRI RANGA : This is complicated enough. There are two more members who have also given notice. They have got to make their points too. In between, if you go on offering your remarks—whether they are decisions, half-suggestions or half decisions—it will be difficult for us to proceed and come to the actual truth. You are making it very difficult for us to proceed. It is much better for you and for the House also if...

MR. SPEAKER : After all, I have to give a ruling. Why should it not be left to me?

SHRI KANWARLAL GUPTA : You must listen to us first. पहले हमारी बात सुन लीजिए, उसके बाद कमेंट करे तो अच्छा होगा।

SHRI RANGA : There are certain points which the Minister has admitted.

Now you cannot expect us here and how to come to a decision. It should not be proper for you also to proceed that way. If I may suggest, you should not take it upon yourself here and now to give a ruling.

MR. SPEAKER: I have to give a ruling.

SHRI RANGA: It may not be proper for the Chair also to take upon itself this onerous responsibility of deciding this matter without invoking the aid of the House. It would be much better—if I may make this suggestion for your consideration, for the consideration of the House and for proper formulation and observance of rules and conventions—that this matter be sent to the Committee of Privileges. Let them discuss it, go into all these things, let the Minister have his say and let these members who have given notice also put their side of the case, and let their report come back to the House. Then we can take a decision.

MR. SPEAKER: Let this be made clear. Mr. Shivappa met me in my Chamber. He said: "The usual procedure is that a matter concerning privilege when it comes is put before the House. Do not put it before the House. It is for the Chair to refer it to the Privileges Committee."

If I have to refer it to the Privileges Committee, I have got every right to be satisfied. If the House has to refer it, then I will not comment on it, I will not say a word about it, I will put it to the House.

SHRI RANGA: It is not so. It is the whole House that is seized of it.

MR. SPEAKER: I will put the motion before the House. Are you prepared? If you want me to take a decision, I must be satisfied. After all, it is a very important question, I cannot just go on listening without seeking any clarification. You say: why should I? It is my judgment you are asking for, it is a big responsibility I am taking as the Speaker of the House. Without putting it to the House I am taking that responsibility.

SHRI N. SHIVAPPA: We are not asking for your judgment now.

SHRI BAL RAJ MADHOK: It is a matter of privilege and a decision has to be taken either by you or by the House, but you must give us time so that we may be able to explain to you and the House what we want. If you do not give us opportunity and take a decision yourself, what can we do?

MR. SPEAKER: I can only say that if you want my decision only, not that of the House, then you should not grumble. If it is to be left to the House, I will just scrupulously put it before the House.

SHRI KANWAR LAL GUPTA: Whether you want to give your judgment or leave it to the House, it is your discretion, but you should listen to us.

SHRI DATTATRAYA KUNTE (Kolaba): May I make a small submission? Having raised the matter in the House, would it be not necessary for the House to be taken into confidence, even if you are to decide? If it was a matter between Mr. Shivappa or Mr. Sondhi and Mr. Gupta and yourself, we would not have been concerned. Having taken the House into confidence, we hope that you will take us into confidence fully before you come to a decision.

MR. SPEAKER: I accept your suggestion. Now I will not interfere. My task is over. I will just go on listening.

श्री प्रेम चन्द बर्मा (हमीरपुर): अध्यक्ष महोदय, लंच का समय हो गया है। 1 बजे कर 20 मिनट हो रहे हैं इसलिए इसे दो बजे के लिए उठा रखिये और हाउस को अभी लंच के लिए गेडजोर्न कीजिये वर्ना फिर आप अभी अपना फैसला दे दीजिये।

SHRI S. K. TAPURIAH: Secret papers have been stolen, and he is thinking only of his lunch. If he thinks that lunch is more important than defence papers, let him go and take it.

SHRI S. M. BANERJEE (Kanpur): I have a small suggestion. A particular document, said to be a document from a letter from Dr. Gill to the Chairman of the CSIR, the Prime Minister, has been quoted, by both the groups. Dr. Rao says

[Shri S. M. Banerjee]

that it is a passing reference, because this document, I have also seen it, is mainly because of the CBI report (*Interruptions*)

MR. SPEAKER: Please sit down. You want this to continue or should we take it up after lunch?

SHRI S. M. BANERJEE: Let a copy of the letter be circulated to all Members, and you can take a decision tomorrow.

SHRI M. L. SONDHAI: I do not see, why, when the responsibility of the House is there, this matter should be shelved and not be discussed (*Interruption*). Permit me, Sir, to make my submission.

SHRI TULSHIDAS JADHAV (Baramati): Close it now and revive it after lunch.

SHRI M. L. SONDHAI: You have been pleased to permit this matter to be raised. Mr. Banerjee has been raising such matters and the Ministers must ensure and convince the House at all times, of their highest performance in conveying information to this House. I have checked and rechecked the Minister's statement; and in judging the fitness of this matter for the Privileges Committee, there are three pertinent questions, three pertinent premises, which would warrant the House to take a very serious view of the conduct of the Minister.

Firstly, this House must deplore the lack of constructive response by the Minister when it was pointed out to him that he had prior information of the missing documents. In my case, I said it a month earlier and I stand by that statement which adds a new dimension to this whole problem. Considering that the Minister made his comments some days later, after the genuine concern of the Members of this House had been conveyed to him, it is an inescapable conclusion that the Minister's mis-statements tended to obstruct the proceedings of this House and should be considered a breach of privilege or contempt as the mis-statements have hindered the performance of their legitimate functions by Members of this House. We have to bring it to the notice of this House and the country when secret documents are missing, which involve the

security of the country. It has tended to diminish the respect due to this august House and its hon. Members. This is a serious charge against him.

Secondly, the Minister's role in the comprehensive arrangements by which Parliament relates itself to the CSIR is there. How can the Minister impair this relationship by misleading replies to the basic questions which were asked of him. The Minister wrongly suggested that there was no burden for him to carry. He is the Vice-Chairman of the Council of Scientific and Industrial Research. He is supposed to look after this gigantic enterprise for scientific research in this country. On scientific research depends the future of this country. Here is a case where a murky affair has been dealt with by a leading newspaper; it lasted a whole month, and the Minister slept soundly about it. Would it not rouse our ire, when this is a question where a matter of great significance is involved?

Thirdly, the capacity of the mis-statements of the Minister for mischief would lead the House to under-rate the strategic value of the missing documents. It was an infra-red ray equipment to be fitted into the Centurion tanks. This could not be used properly during the Indo-Pakistani war. Money has been spent. The value of a part was nearly Rs. 10,000. This has been shuttling between Chandigarh and Hyderabad. The security of our country depends upon it. The army's preparedness depends on this matter, and on this matter which is a breach of privilege, I feel this House has come to a stand where perhaps we are going to chart out a very strange direction and spend the time discussing minute matters on what concerns the security of our country.

I am not going into the merits of the case. This House is not going to send the matter to the United Nations. It is only going to send it to the Privileges Committee of this House which can receive directions from you, from hon. Members. What is the hesitation? Let the hon. Minister not give us all this alibi. Let him agree that the matter goes to the Privileges Committee. It is a matter which will bring credit to this House, which may even bring credit to the Minister, where he can be represented; he

can present his views properly. Here, he has led us into confusion and every statement of his makes the confusion worse confounded.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, मंत्री महोदय

श्री तुलशीदास जाधव : इसे लंच के बाद लेना चाहिए (व्यवधान)

अध्यक्ष महोदय : माननीय सदस्य साधारण बात भी आराम से नहीं सुन सकते। वे बैठ जायं।

मेरे सामने मोशन आया कि मिनिस्टर के स्टेटमेंट में कंट्रेडिक्शन है। मैं ने उसको देखने की कोशिश की। उन्होंने कहा कि मुझे सारी जिम्मेदारी लेनी चाहिए, लेकिन जब मैं उम के बारे में पूछने की कोशिश करता हूं तो यह लोग मुझ पर भी शक करते हैं। इसलिए जब मैं ने मवालात पूछने की कोशिश की तो उनका रिपेक्शन उलटा ही हुआ। मैं उममें कोई मजिद करतना नहीं चाहता। माननीय सदस्य प्रीविलेज मोशन ले आये और मैं उसे हाउस के सामने रख दूंगा।

श्री कंबर लाल गुप्त : अध्यक्ष महोदय मेरी बात तो सुन लीजिये

MR. SPEAKER : I will put it before the House, and let the discussion go. I am not going to decide.

13.25 HRS.

The Lok Sabha adjourned for Lunch till Twenty-five minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at twenty-seven minutes past Fourteen of the clock.

[MR. DEPUTY SPEAKER in the Chair]

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, मैं जमशेदपुर के बारे में कहना चाहता हूं। वहां बराबर मजदूरों का हड़बाम चल रहा है, लेकिन मंत्री महोदय

यहां पर स्टेटमेंट नहीं देते। मिनिस्टर साहब से अनुरोध काजिये कि कम से कम वह इस पर कुछ बोलें तो सहां।

SHRI M. L. SONDHI (New Delhi) : Before the House adjourned for lunch, the House was discussing the matter relating to the loss of certain documents.

MR. DEPUTY-SPEAKER : Before the House was adjourned, the Speaker had said that you might table a regular motion and he will consider it. I understand that motions have been tabled. The Speaker will consider those motions.

SHRI M. L. SONDHI : This matter was raised with the Speaker many days ago and it was represented to him that various statements were made by the Minister at various times. The matter is rather serious and it can go to the Privileges Committee. This was our clear understanding.

MR. DEPUTY-SPEAKER : I am not disputing it. Before adjourning the House, the Speaker said that you might table a regular motion and he would consider it. Now he is coming back at about 3.30. He is seized of the matter. It is urgent. When he comes back, he will have the opportunity of seeing the motions that have been tabled. He has not seen them yet. Give him a little time and let him consider it.

SHRI N. SHIVAPPA (Hassan) : May I make a submission ?

MR. DEPUTY-SPEAKER : The hon. Member should be very brief.

SHRI N. SHIVAPPA : I shall take only just a few minutes.

MR. DEPUTY-SPEAKER : He has already had his long statement in the morning . . .

SHRI N. SHIVAPPA : No, not at all. Kindly permit me. I was just making out my case because I was the Mover of the motion . . .

MR. DEPUTY-SPEAKER : I think the hon. Member has already tabled a motion. The Speaker is coming in an hour or so and let him have the opportunity of looking at his motion and then the question can be considered.

SHRI N. SHIVAPPA : Will it be taken up today or tomorrow ?

MR. DEPUTY-SPEAKER : Let the Hon. Speaker come and see the motion first. He has not even seen that motion.

SHRI S. M. BANERJEE (Kanpur) : About this matter, we shall wait for the Speaker. Let him come and decide this issue.

As regards the issue raised by Shri Ramavtar Shastri, I would submit that it is a serious situation in Jamshedpur. The Labour Minister had promised to make a statement on it. Thousands of workers are starving on the streets. I would only request you to direct the Labour Minister to come and make a statement. There is President's rule in Bihar, and there is no elected Government there.

श्री रामावतार शास्त्री : टाटा के सामने वह झुक रहे हैं। वह समाजवाद की बात करते हैं और टाटा को कुछ कहते नहीं। उन को गर्दन पकड़नी चाड़िये कि क्या बात है।

MR. DEPUTY-SPEAKER : I am not disputing that the matter that the hon. Member is referring to is important. But in order to conduct the business of the House, I would suggest that it may be done in a regular manner. Now, let us go on with the business before the House.

श्री भोगेन्द्र झा (जयनगर) : जमशेदपुर में गोलो चल जायेगी, वहां खून हो जायेगे तो क्या होगा ? यहीं पर रंजो महोदय ने आश्वासन दिया था कि त्रिदलीय बैठक बुलायेंगे, जो गिरफ्तारियां हुई हैं उन को रिहा कर दिया जायेगा और जो मुअत्तिली हुई हैं उन को वापस ले लिया जायेगा। 23 नारीख को आश्वासन दिया था। एक महीना हड़ताल का पूरा हो गया है। या तो आप इस पर बहस को इजाजत दीजिये या उन्हें मंत्रबूर कीजिये कि वह जवाब दें।

MR. DEPUTY-SPEAKER : I have got his point now. If the hon. Minister has made that commitment, he has got every reason to feel aggrieved. But for my purpose, I have to conduct the business of

the House. So, let the hon. Member kindly find out some regular procedure to raise it before the House. That is my only request.

SHRI INDRAJIT GUPTA (Alipore) : We had tabled calling-attention-notice, but they have not been admitted.

SHRI YOGENDRA SHARMA (Begusarai) : There is President's rule in Bihar. We have been giving calling-attention-notice, but they are not being admitted. We have been trying our level best to raise it.

Please tell us where we shall discuss this issue. Please tell us and guide us.

श्री रामावतार शास्त्री : वह तैयार नहीं होते हैं। (व्यवधान) बंगाल का सवाल रोज उठेगा, बिहार का नहीं। वहां लोग मारे जा रहे हैं।

श्री भोगेन्द्र झा : 193 में हम मोशन देते उन को आप ऐक्सेप्ट ीं करते हैं।

MR. DEPUTY-SPEAKER : I am sure that in order to conduct the business of the House, the hon. Member does not expect the Chair to take a snap decision on anything.

श्री रामावतार शास्त्री : समाजवाद की बात करते हैं और टाटा की चाकरी करते हैं, यह कैसी बात है ?

MR. DEPUTY-SPEAKER : The hon. Member must give the Chair an opportunity to study the matter and give it the due seriousness that it deserves. If a snap decision were to be given then the matter would not receive the serious consideration that it deserves. So, I would humbly request hon. Members to kindly cooperate with the Chair. There are many procedures open to hon. Members. They may do the thing in a regular manner. Due seriousness should be given to it. Now, let them allow me to go on with the business of the House.

SHRI YOGENDRA SHARMA : We obey you, but we have been giving notices

for the last three or four days and they are not being admitted. 40,000 workers are on strike, and five MPs are wanted there, and we cannot go there. What is the forum where we can discuss it?

SHRI BHOGENDRA JHA : You may kindly admit a discussion under rule 193.

That is in your power and you can do it.

MR. DEPUTY-SPEAKER : Even for that he has to give notice.

SHRI S. M. BANERJEE : I rise on a point of order....

MR. DEPUTY-SPEAKER : I would request the hon. Member to kindly co-operate with the Chair. I think the House is now seized of the matter.

SHRI S. M. BANERJEE : I rise on a point of order. You have just said that some procedure should be adopted so that the serious situation in Jamshedpur can be discussed here. I had tabled a calling-attention-notice but that has been rejected. We requested the hon. Minister outside Parliament and also inside Parliament and we had also requested the hon. Prime Minister to make a statement, but they have not made any statement so far. So, I am taking recourse to our procedure. May I invite your kind attention to rule 340 which says :

"At any time after a motion has been made, a member may move that the debate on the motion be adjourned."

The motion now is that the papers may be laid on the Table and then the Monopolies Bill may be taken up.....

MR. DEPUTY-SPEAKER : There is no motion now.

SHRI S. M. BANERJEE : There is a motion before the House that the Monopolies Bill be taken into consideration. I move that the debate on that motion be adjourned.

MR. DEPUTY-SPEAKER : Even for moving that motion, the Chair's permission is necessary. I have not given him that permission.

SHRI S. M. BANERJEE : No permission is necessary under this rule. It says that any Member may move that the debate on the motion be adjourned. So, no permission is necessary.

MR. DEPUTY-SPEAKER : I have not given him permission to move that motion now.

SHRI S. M. BANERJEE : I do not need your permission under the rules.

SHRI BHOGENDRA JHA : You may admit a discussion under rule 193.

MR. DEPUTY-SPEAKER : I would humbly request hon. Members to co-operate with the Chair. I am sure that by this time the House is fully seized of the seriousness of the matter, and also the hon. Member's concern for that matter.

SHRI S. K. TAPURIAH (Pali) : You must be aware of the fact or you might have seen in this morning's papers that the USSR Embassy is opening a cultural centre in Trivandrum in spite of the Government of India's refusal thereto. It is a very serious matter that the Embassy is acting as if it is a super-government and it is ignoring the Government's advice in this matter.

SHRI M. L. SONDHI : I think even Shri Jyotirmoy Basu would be prepared to support us on this.

SHRI S. K. TAPURIAH : The Government must make a statement on this and must make their stand clear, whether such permission was sought and whether it was refused, and if so, what steps they are going to stop the construction there.

MR. DEPUTY-SPEAKER : A calling-attention-notice had been tabled on this matter but the Speaker has thought it not proper to admit it.

SHRI S. K. TAPURIAH : You may guide us as to what we should do.

SHRI HEM BARUA (Mangaldai) : I had submitted a calling-attention-notice.

SHRI S. K. TAPURIAH : We place ourselves in your hand, and you may guide us as to the manner in which we

[Shri S. K. Tapuriah]

should raise this subject in the House, so that we know Government's stand and what exactly the position is in this matter.

MR. DEPUTY-SPEAKER: When the Chair is supposed to take a decision, it must be as reasonable as possible in arriving at a decision. But once a decision is taken, the Chair is not expected to enter into an argument over it in the House.

SHRI S. K. TAPURIAH: We are not entering into any argument. The Chair has refused to admit the calling-attention-notice. You may tell us what method we should follow by which we can raise it in the House.

MR. DEPUTY-SPEAKER: The hon. Member may meet the Speaker in his Chamber and thrash this matter out.

SHRI JYOTIRMOY BASU (Diamond Harbour): Very recently, serious excesses have been committed by the army personnel on the Nagas. We had given a calling-attention-notice on this, but it has been turned down. Would you be so kind as to direct the Defence Minister to make a statement on this because it is a subject of very great importance.

MR. DEPUTY-SPEAKER: If the decision has been taken by the Speaker, then the hon. Member may kindly meet the Hon. Speaker in this Chamber and thrash it out and convince him.

SHRI JYOTIRMOY BASU: It is a very serious matter.

MR. DEPUTY-SPEAKER: I am not disputing it.

SHRI JYOTIRMOY BASU: Helpless unarmed village folk have been tortured by the Army personnel. You may direct the Defence Minister to make a statement on this.

SHRI SHEO NARAIN (Basti): It is a question of the country's interest. A foreign country has interfered. I am not interested in that now, but I only want that Government should come forward with a statement, because we want to know what the stand of Government is about these Russian people opening their cultural centre at Trivandrum.

SHRI S. M. BANERJEE: The AICC building in New Delhi is an evacuee property, and some evacuees have occupied it.

श्री शिव नारायण : ये देश के दुष्मन हैं ।

उपाध्यक्ष महोदय, यह बहुत इफाट्टे कवेशन है । दूसरा मुक्त हमारे देश में इस तरह से बिल्डिंग बनाये, यह बहुत आपत्तिजनक है । इस पर वक्तव्य आना चाहिये ।

SHRI S. M. BANERJEE: The AICC building at Jantar Manter Road in New Delhi is an evacuee property. They have forcibly occupied it. Why should they occupy the evacuee property?

SHRI HEM BARUA: About the excesses committed on the Nagas.....

MR. DEPUTY-SPEAKER: I am not entertaining that subject here now. The hon. Member may kindly meet the Hon. Speaker in his chamber and thrash it out.

SHRI M. L. SONDHI: Kindly give me half a minute. Four labourers, were covered with debris right here in New Delhi when they were working under one of the departmental organisations of Government. Has one to die in an air-crash before a condolence message is sent? On humanitarian grounds, we should condole their death. Right here in our capital city, four labourers were buried under the debris. The sentiments of the whole House, I am sure, will be with those unfortunate people.

14.40 Hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN OIL CORPORATION AND REVILW BY GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of Indian Oil Cor-